

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. I

CENTRAL SALES TAX APPEAL NO. 80 OF 2016

(Arising out of order dated 18.03.2016 passed by the Maharashtra Sales Tax Tribunal at Mumbai in VAT Second Appeal No. 160 of 2013 and VAT Appeal No. 411 of 2014)

**M/s Thyssenkrupp Electrical Steel
India Pvt. Ltd.**

....Appellant

Village Vadivarhe, Taluka Igatpuri,
Nasik - 422403 (Maharashtra)

VERSUS

1. State of Maharashtra

Through Commissioner of Sales Tax,
8th Floor, Vikrikar Bhavan, Mazgaon,
Mumbai- 400010

2. Maharashtra Sales Tax Tribunal

7th Floor, Vikrikar Bhavan, Mazgaon,
Mumbai- 400010

3. State of Delhi

Through Commissioner of Trade & Taxes,
3rd Floor, Vyapar Bhavan,
I.P. Estate, New Delhi- 110002

4. State of Madhya Pradesh

Through Commissioner of Commercial Taxes,
Moti Bunglow Compound, M.G. Road,
Indore- 452001 (M.P.)

5. State of Haryana

Through Excise & Taxation Commmissioner,
Vanjiya Bhavan, Plot No. I-3
Sector-5, Panchkula- 134109

6. State of Karnataka

Through Commissioner of Commercial Taxes
1st Floor, VTK-1, Kalidasa Road,
Gandhinagar, Bangalore- 560009

7. State of Tamil Nadu

Through Commissioner of Commercial Taxes,
Ezilagham, Chepauk,
Chennai-600005

8. State of Andhra Pradesh

Through Commissioner of Commercial Taxes,
C.T. Complex, Nampally,
Hyderabad- 500001

9. State of Gujarat

Through Commissioner of Sales Tax,
Rajya Kar Bhavan, Ashram Road,
Ahmedabad- 380009

..... Respondents

APPEARANCE:

Shri S.C. Vaidyanathan, advocate for the appellant

Ms. Rama Ahluwalia, Advocate for the State of Maharashtra

Shri M.L. Garg, Advocate for Delhi Government

Ms. Saumya Sinha and Ms. Pritha Srikumar, Advocates for the State of Karnataka

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 18.10.2024

FINAL ORDER NO. 59380/2024

JUSTICE DILIP GUPTA :

Learned counsel for the appellant has placed an order of settlement under section 13(1) of the Settlement Act. Learned counsel, therefore, prays that the appeal may be dismissed as withdrawn. The appeal is, accordingly, dismissed as withdrawn.

(Dictated & pronounced in the open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**